

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE FIFTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 11814 OF 2015

Between:

Shaik Noor Jaha, w/o. Late Sibgathulla Mother of Shaik Abbas Ali Aged about 42 years, Occ House wife Rio. H.No.9-11-185/C/1, Rethi Gali, Golconda Fort Hyderabad-500008

...PETITIONER

AND

1. The State of Talangana, Rep. by its Chief Secretary, General Administration Department (Law and Order), Secretariat Buildings Hyderabad
2. The Commissioner of Police, Basheerbagh, Hyderabad City Hyderabad
3. The Station House Officer Golconda Police Station, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ or direction particularly in the nature of mandamus or any other appropriate writ declaring the action of 1st respondent in issuing the G.O.Rt.No.1056 General Administration (Law and Order) Department dated 13.11.2014 confirming the order of detention dated 04.11.2014 under Section 3(B), Andhra Pradesh Prevention of Dangerous Activities of Bootleggers, Dacoits, Drug offenders, Goondas, Immoral Traffic offenders and Land Grabbers Act, 1986 (Act No.1 of 1986) made by the 2nd respondent directing the detention of son of the petitioner i.e. Shaik Abbas Ali from the date of 14.12.2014 arbitrary, illegal and consequently set aside the order of detention dated 04.11.2014 of the 2nd respondent by setting the detenu liberty.

I.A. NO: 1 OF 2015(WPMP. NO: 15611 OF 2015)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the G.O.Rt.NO.,1056 General Administration (Law & Order) Department dated 13.11.2014 confirming the order of detention dated 04.11.2014 under Section 3(B), Andhra Pradesh Prevention of Dangerous Activities of Bootleggers, Dacoits, Drug offenders, Goondas, Immoral Traffic offenders and Land Grabbers Act, 1986 (Act No.1 of 1986) made by the Respondent No.2 directing the detention of son of the petitioner i.e. Shaik Abbas Ali from 14.12.2014 by setting the detenu liberty, pending disposal of the writ petition failing which the petitioner will suffer a grave and irreparable loss and injury.

Counsel for the Petitioner : SRI K.RAMAKANTH REDDY

Counsel for the Respondent No.1 : GP FOR GENERAL ADMINISTRATION

Counsel for the Respondents No.2&3 : GP FOR HOME

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.11814 of 2015

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

2. Record perused.
3. In this Writ Petition, the petitioner has assailed the validity of the order dated 13.11.2014 by which the order of detention dated 04.11.2014 passed under Section 3(2) of the Andhra Pradesh Prevention of Dangerous Activities of Bootleggers, Dacoits, Drug Offenders, Goondas, Immoral Traffic Offenders and Land Grabbers Act, 1986, has been confirmed.
4. The period of detention is over. Therefore, the challenge made to the aforesaid order dated 13.11.2014 has been rendered academic.

5. Accordingly, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- N. SRIHARI
ASSISTANT REGISTRAR
SECTION OFFICER

//TRUE COPY//

To,

1. One CC to SRI K.RAMAKANTH REDDY, Advocate. [OPUC]
2. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad. [OUT]
3. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana at Hyderabad. [OUT]
4. Two CD Copies.

BSK

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HIGH COURT

DATED:15/10/2024



ORDER

WP.No.11814 of 2015

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

⑧

29/10/24
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